

IN THE HIGH COURT OF JHARKHAND AT RANCHI
L.P.A No. 615 of 2017

Dr. Rekha Sharma and others	---	---	Appellants
	Versus		
State of Jharkhand and others	---	---	Respondents

CORAM: **Hon'ble Mr. Justice Aparesh Kumar Singh**
 Hon'ble Mrs. Justice Anubha Rawat Choudhary
 Through: Video Conferencing

For the Appellants:	Mr. Anil Kr. Sinha, Sr. Advocate
For the Respondent-RIMS:	Dr. Ashok Kr. Singh, Advocate
For the Intervener:	Mr. Ganesh Khanna, Advocate
For the Resp. Nos. 4 & 5:	Mrs. Ritu Kumar, Advocate

12/ 10.09.2020 Mr. Anil Kumar Sinha, learned Senior Counsel for the appellant, Dr. Ashok Kumar Singh for the Respondent-RIMS, Mr. Ganesh Khanna for the intervener and Mrs. Ritu Kumar for the Respondent Nos. 4 and 5 are present through Video Conferencing.

2. Dr. Ashok Kumar Singh, learned counsel for the RIMS, submits that reply to the two interlocutory applications have been filed on 07.09.2020. However, it seems that the same has not yet been brought on record in the physical file or in the scanned copy of the pleadings placed for consideration before us. Office to take due diligence.
3. Let the matter be listed on 14.09.2020 with complete pleadings.

(Aparesh Kumar Singh, J)

(Anubha Rawat Choudhary, J)

Ranjeet/